HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Office of the Registrar General at Jammu)

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ORDER

No: 495 of 2022/RG

Dated: 21 .04.2022

In partial modification of High Court Order Nos. 436 of 2022/RG dated 04.04.2022 and 459 of 2022/RG dated 07.04.2022, it is hereby ordered that henceforth applications for grant of all kind of leaves shall be moved by the Judicial Officers, duly forwarded by the concerned Principal District and Sessions Judge to the Registrar General, who shall submit the same to the Hon'ble Administrative Judge of the concerned district and after sanction of leave shall maintain record of the same.

However, casual leave in favour of Subordinate Judges (Sub-Judges & Munsiffs) shall continue to be sanctioned by the concerned Principal District and Sessions Judge who shall also ensure that whenever casual leave is sanctioned in favour of any judicial officer working under his control, he shall forthwith send copy of the same to the Registrar General and Secretary to the Hon'ble Administrative Judge concerned, for information.

By Order.

(Sanjeev Gupta)
Registrar General

No:13203-31 /RG/GS

Dated: 21.04.2022

Copy of above forwarded to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh, Jammu
2. Secretary to Hon'ble Mr./Mrs. Justice _____
   .... for information of their Lordships.
3. Registrar Vigilance, High Court of J&K and Ladakh, Jammu.
4. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar
   ....for information and necessary action.
5. All Principal District and Sessions Judges of the UTs of J&K and Ladakh for information and necessary action and with the request to circulate it amongst the Judicial Officers working under their jurisdiction.
6. CPC e-Courts, High Court of J&K and Ladakh, Jammu with the request to upload it on the official website of the High Court.
7. Incharge Library, High Court Wing Jammu/Srinagar for information and keeping the record of same.

Registrar General